FIRST REPORT OF THE RAILWAY CONVENTION COMMITEE, 1971

SHRI PITAMBER DAS (Uttar Pradesh): Sir, I beg to lay on the Table a copy of the First Report of the Railway Convention Committee, 1971. [Placed in Librarv. *See* No. L.T.-4056/72.]

FIFTY-FOURTH REPORT OF THE PUBLIC ACCOUNTS COMMITTEE (1972-73)

SHRI SHYAM LAL YADAV (Uttar Pradesh): Sir, I beg to lay on the Table a copy of the Fifty-fourth Report of the Public Accounts Committee (1972-73) on action taken by Government on the recommenda-lions contained in their 1st Report (1971-72) on Audit Report (Civil) 1970—Appropriation Accounts (Civil) 1968-69 relating to the Ministries of External Affairs, Industrial Development, Internal Trade and Company Affairs (Department of Industrial Development) and Labour, Employment and Rehabilitation (Department of Rehabilitation). [Placed in library. See No. L.T.-4057/72.]

LEAVE OF ABSENCE

MR. DEPUTY CHAIRMAN: I have to inform Members that the following telegram dated the 9th December, 1972, has been received from Shri Mohan Singh:---

ILL ADMITTED PGI CHANDIGARH KINDLY GRANT LEAVE OF ABSENCE FOR REMAINING DAYS OF RAJYA SABHA SESSION."

Is it the pleasure of the House that permission be granted to Shri Mohan Singh for remaining absent from the rest of the meetings of the House during the current session?

(No hon. Member dissented)

MR. DEPUTY CHAIRMAN: Permission to remain absent granted.

STATEMENT RE. GOVERNMENT BUSINESS

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI OM MEHTA): With your permission, Sir, I rise to announce that Government business in this House during the week commencing 18th December, 1972, will consist of:—

(1) Consideration and passing of the following Bills, as passed by Lok Sabha:—

The Industrial Development Bank of India (Amendment) Bill, 1972.

The Industrial Finance Corporation (Amendment) Bill, 1972.

The Delimitation Bill, 1972.

(2) Consideration and passing of the Capital of Punjab (Development and Regulation) (Chandigrah Amendment) Hill. 1972.

(3) Consideration and passing of the following Hills, ,is passed by Lok Sabha:

The Sick Textile Undertakings (Taking over of Management) Bill, 1972.

The State Financial Corporations (Amendment) Bill, 1972.

(4) Consideration and return of the Indian Tariff (Amendment) Bill. 1972, as passed by Lok Sabha.

(5) Consideralion and passing of the following Bills, as passed by Lok Sabha:

The National Library Bill, 1972.

The Richardson and Cruddas Limited (Acquisition and Transfer of Underlaking) Bill, 1972.

(6) Consideration of a Resolution re garding Railway Convention.

SHRI PITAMBER DAS (Uttar Pradesh): Sir, I would like to draw your attention to two things in connection with the programme that has just now been announced b\ the Minister of State for Parliamentary Affairs. No. I, The External Affairs Minister had made a statement in this House on delineation of the boundaries. No time has been allotted for its consideration and the item has not even been included in the next week's programme. No. 2, I understand a statement on the Rs. 60 lakhs affair of the State Bank of India has been made in the other House. I think here also that statement must be made. I wanted to draw your attention to these two things, that may be included in the next week's programme.

SHRI OM MEHTA: About the statement made by the External Affairs Minister, there was no motion liefore the Business Advisory Committee upon which we could allot some time. Also we have had a long discussion on external affairs only in the beginning of this session and so I do not think it will be possible.

SHRI PITAMBER DAS: But then this statement . . .

SHRI OM MEHTA: No motion was there before the Committee. And as the hon. Member knows only four days are left now and it will not be possible to have any discussion.